

ITEM NO.6

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.7857/2022

(Arising out of impugned final judgment and order dated 26-07-2022 in CRMBA No. 13762/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ASHISH MISHRA ALIAS MONU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 127590/2022 - EXEMPTION FROM FILING O.T., IA No. 122127/2022 - EXEMPTION FROM FILING O.T., IA No. 122135/2022 - INTERVENTION/IMPLEADMENT, IA No. 127589/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 122134/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 19-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Siddhartha Dave, Sr. Adv.
Mr. Daleep Dhayani, Adv.
Mr. Pankaj Sharma, Adv.
Mr. Kshitiz Mudgal, Adv.
Mr. Achal Kumar Misra, Adv.
Mr. Keshav Sehgal, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Bhuwan Phulara, Adv.
Ms. Vidhi Thakkar, Adv.
Ms. Sugandh Rathor, Adv.
Ms. Ayushi Mittal, Adv.
Mr. Kartik Arora, Adv.
Mr. Awdhesh Choudhary, Adv.
Mr. Rajiv Kumar Dubey, Adv.
Mr. Ashutosh Kumar Sharma, Adv.
Mr. Bhuwan Chandra, Adv.
Ms. Priyanka Dubey, Adv.
Mr. Nilanjan Bhattacharya, Adv.

Mr. T. Mahipal, AOR

For Respondent(s)

Mr. Dushyant Dave, Sr. Adv.
Mr. Prashant Bhushan, AOR
Mr. Rahul Gupta, Adv.
Ms. Alice Raj, Adv.
Mr. Akshat Malpani, Adv.
Ms. Ayushi, Adv.

Ms. Garima Prasad, Sr. AAG
Ms. Ruchira Goel, AOR
Mr. Rajat Singh, Adv.
Mr. Samarth Mohanty, Adv.
Ms. Priyanka Swami, Adv.
Mr. Adit Jayesbhai Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Exemption applications are allowed.

Application for impleadment is allowed.

Cause title be amended accordingly.

Heard Mr. Mukul Rohatgi, learned Senior counsel appearing for the petitioner and Mr. Dushyant Dave, learned Senior counsel appearing for the complainants at a considerable length.

Hearing is concluded.

Order is reserved.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)

List of cases/Book:-

1. (1986) 4 SCC 767 Para 2 and 3
2. (2002) 3 SCC 598 Paras 3,4 and 9
3. (2002) 9 SCC 364
4. Section 436A of the Code of Criminal Procedure, 1973
5. (1977) 4 SCC 308 Para 2
6. (2021) 3 SCC 713 Paras 15 and 17